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Bombay, Monday, 30<sup>th</sup> June 1862

In the Sudder



Court

N<sup>o</sup> 4362, Special.

Rungrao and Shamrao Krishn, Deshpande,  
residents of Ahdikuti, Talooka Bunkapoor } Appellants  
(original Defendants) \_\_\_\_\_

vs  
Tirthapa Naik, deceased, his sons and heirs  
Ramapa and Jivapa, residents of Shigara, } Respondents  
Talooka Bunkapoor (original Plaintiffs)

Rupees 2000. " - "

The claim in the original suit was to recover the sum of Rupees 3000, being the principal Rupees 1000 and interest Rupees 2000, due on a bond.

In appeal, N<sup>o</sup> 442 of 1859, the Assistant Judge of the Zillah of Dhawar amended the decree of the Sudder Ameen of Hooblee, with costs on Shamrao and Rungrao, and ordered that they, Shamrao and Rungrao, should be jointly and severally responsible for the sum of Rupees 2000 awarded in Tirthapa's favor by the Sudder Ameen.

Dissatisfied, Shamrao and Rungrao preferred a Special appeal in the Sudder Court, urging, that the decree of the Assistant Judge is opposed

to the ruling in Special appeal 3244, the bond in question purporting to bind two persons and being signed by one only, therefore incomplete; and, that the Assistant Judge was in error in decreeing against Shamrao who was out of Court the Sudder Ameen having rejected the claim against him and the Plaintiffs. Ramapa and Jivapa, not having appealed.

The Court modify the decree of the Assistant Judge and reject Respondents claim against Shamrao. Costs of this Appeal to be borne by the Respondents Ramapa and Jivapa.

Bill of Costs

By Appellant

In the Lillah

In the Sudder aameen's Court ————— 176-15-0  
 In the Assist<sup>t</sup> Judge's Court ————— 174-4-0      351-3-0

In the Sudder Court

Stamp for the memo: of S. appeal to-  
 + gether with an additional stamp — } 108-0-0

Stamp for the copy of decree ————— 8-0-0

Stamp for Bukalutnama ————— 2-0-0

Stamp for the Supplementary memo: of S. a. — 2-0-0

Stamp for Security bond ————— 2-0-0

Batta for process ————— 4-0-0

Bukleel's fee ————— 60-0-0      186-0-0

Pupees-537-3-0

By Respondent

In the Lillah

In the Sudder Aameen's Court ————— 229-13-6

In the Assist<sup>t</sup> Judge's Court ————— 64-8-0      294-5-6

In the Sudder Court

Stamp for Bukalutnama ————— 2-0-0

Bukleel's fee ————— 60-0-0      62-0-0

Pupees-356-5-6

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द्वितीय दिनांक ३० अक्टूबर १९६२ जेसलपुर

जय उमा मेरी

स्वास्ती मंत्रार्थ  
४३ ६२

जंगल व शासनात्मक व्यवस्था हे नातू वारिसांनी ताकीत

घडणु - धार पावली -

रामिपि मर्यादित पावली जिन नमिपा पवनापा

नातू उमा ताकीत घडणु - धार पावली

रुळे  
२०००

धरता जल विचार रुळे १००० पला वि रुळे २००० मर्यादित रुळे ३००० वरुणा

की जिन घेया एकी धार मर्यादा प मर्यादित विम -

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